

(5) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1978-79 along with Audit Report thereon.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (5) above.

[Placed in Library. See No. LT-2786/81]

(7) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Silchar (Assam) for the year 1979-80 along with Audit Report thereon. [Placed in Library. See No. LT-2787/81]

(8) A copy of the corrected @ Annual Accounts (Hindi @ version) of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1979-80.

(9) A statement (Hindi and English versions) explaining reasons for laying the Annual Accounts mentioned at (8) above.

[Placed in Library. See No. LT-2788/81]

COMMITTEE ON PAPERS LAID ON THE TABLE

MINUTES

SHRI SHIV KUMAR SINGH THAKUR (Khandwa): I beg to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Eighth Report.

12.19 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(1) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Plantations Labour (Amendment) Bill, 1981, which has been passed by the Rajya Sabha at its sitting held on the 3rd September, 1981."

(2) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Arms (Amendment) Bill, 1981, which has been passed by the Rajya Sabha at its sitting held on the 8th September, 1981."

(3) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Cine-workers Welfares ~~Cess~~ Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 3rd September, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(4) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th September, 1981, agreed without any amendment to the

@ Annual Accounts, both Hindi and English versions were laid on the 23rd March, 1981. Corrected Annual Accounts in Hindi are being laid because of mistakes in Hindi version.

Cine-workers Welfare Fund Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 4th September, 1981."

BILLS, AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

(1) The Plantations Labour (Amendment) Bill, 1981.

(2) The Arms (Amendment) Bill, 1981.

COMMITTEE ON PAPERS LAID ON THE TABLE

EIGHT REPORT

SHRI SHIV KUMAR SINGH THAKUR (Khandwa): I beg to present the Eighth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

12.20 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED THREATENED STRIKE BY ASIAD PROJECT LABOUR

SHRI INDRAJIT GUPTA (Basirhat): I call the attention of the Minister of Labour to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported threatened strike by Asiad project labour and urgent need to avoid it by settling their grievances."

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): Report, have appeared in certain newspapers that construction labourers of the Asiad projects and the D.D.A. will go on a strike from Thursday, the 10th September, 1981 to press their demands for better wages and improved working conditions.

2. Reports had appeared earlier that labour laws like the Minimum Wages Act, the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, and the Bonded Labour System (Abolition) Act, were being violated.

The matter was brought to the notice of the Delhi Administration. They have reported that the following project sites were inspected by a team of officers of their Labour Department:—

(i) Construction of Fly Over at I.P. Estate.

(ii) Construction of Fly Over at Oberoi Hotel.

(iii) Construction of Fly Over at Lodhi Hotel.

(iv) Construction of Fly Over at Mool Chand Hospital.

(v) Construction Indoor Stadium at I.P. Estate.

(vi) Construction of Village Complex for Asiad-82.

(vi) Construction of a swimming pool at Talkatora.

The records of various contractors connected with these projects were examined and enquiries were made regarding the various welfare facilities and other benefits required to be provided to the workers under the Labour Laws. Some discrepancies in respect of certain contractors were detected and necessary steps are being taken to get them rectified and for taking legal action wherever considered necessary. Eighteen prosecu-